

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-123/2003/12449/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Mallika Dutta,
Member, MACT,
Kamrup, Amingaon.

Dated Guwahati the nd 22 December, 2023.

Sub: **Extension of Earned leave.**

Ref:- Your letter No. MACT/K-A/502/2023 dtd. 18.12.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **extension of earned leave for three days from 17.12.2023 to 19.12.2023**, subject to submission of her Leave Admissibility Report, from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the District and Sessions Judge, Kamrup, Amingaon, and in his absence, the in-charge District & Sessions Judge, Kamrup, Amingaon will continue to remain in-charge of your Court and Office in your absence.

Yours faithfully,

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-123/2003/12450-12452/dated , 22-12-23

Copy to.

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
2. The District and Sessions Judge, Kamrup, Amingaon.
3. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)